

(c) An amount of Rs. 394.17 lakhs is available for Indira Awas Yojana (IAY) in the financial year 1989-90. According to the information furnished by Kerala Government, 15080 houses have been completed upto 31.1.1990.

Central Legislation for Regulating State Lotteries

1666. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Alleged thief of lottery tickets arrested" appearing in the "the Statesman" dated 8 February, 1990 revealing lot of loopholes and weakness in the regulations governing lotteries including State Lotteries;

(b) if so, whether Government propose to bring before Parliament a legislation for regulating state lotteries, as per entry 40 in the Union List and Schedule VIII of the Constitution; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). The Government has seen the news item. The Central Government does not run any lottery. The State Government run their lotteries according to rules and regulations framed by them. Regarding the particular case referred to, the Delhi Administration has informed that a case has been registered by Delhi Police on 29.12.1989 and one person arrested. At present there is no proposal to bring a Central Legislation for regulating State Lotteries.

Ownership Rights in N.D.M.K. Complexes

1667. PROF. K.V.THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to give ownership rights to the allottees and occupants of New Delhi Municipal Committee residential and shopping Complexes; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) No, Sir.

(b) Does not arise.

World Bank Aid for Rural Water Supply and Environmental Sanitation Projects in Karnataka

1668. SHRIMATI BASAVA RAJESWARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Karnataka Government has sought World Bank aid for integrated rural water supply and environmental sanitation projects in the villages;

(b) if so, the total aid World Bank has agreed to give and the number of villages that will be covered; and

(c) the time by which the Karnataka Government is likely to start the work on these Projects?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRIDEVI LAL): (a) Yes, Sir.

(b) and (c). The Project is yet to be appraised/reappraised by World Bank Mis-

sion. The components and the number of villages to be included in the Project, final cost and the extent of assistance are yet to be finalised.

Shortage of Drinking Water in Bihar and Rajasthan

1669. PROF. YADUNATH PANDEY:
SHRI NATHU SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Union Government are aware that there is acute shortage of drinking water in Bihar and Rajasthan;

(b) if so, the specific steps proposed to be taken to solve water shortage in these States; and

(c) the amount earmarked for the purpose by Union Government?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) No report of shortage of drinking water in Bihar has been received from the State Government. However, the State Government of Rajasthan had submitted a memorandum seeking central assistance.

(b) and (c). A central team visited Rajasthan in January, 1990. Based on its report and recommendations of High Level Committee on Relief, ceilings of expenditure of Rs. 2.479 crores and Rs. 3.093 crores were approved by Government of India for making drinking water supply arrangements in urban and rural areas respectively for the period ending March, 1990.

In addition under the normal plan programme of Centrally Sponsored Accelerated Rural Water Supply Programme

(ARWSP) and Mini Mission Project Areas, funds amounting to Rs. 36.66 crores and Rs. 3.50 crores have been released respectively in 1989-90 to the Government of Rajasthan for tackling the problem of drinking water in problem villages.

Central assistance of Rs. 27.12 crores under ARWSP and Rs. 1.51 crores for Mini Mission Project Areas was released in 1989-90 to the State Government of Bihar.

Development of Deserts in Rajasthan

1670. SHRI NATHU SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the programme for development of deserts in Rajasthan; and

(b) the amount proposed to be earmarked for the implementation of the programme in Rajasthan during the year 1990-91?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) A central sector scheme designated as Desert Development Programme has been in operation in 84 blocks of 11 districts of Rajasthan. The programme aims at arresting desertification of these areas and restoration of ecological balance by taking up schemes of stabilisation of sand dunes, water resources conservation, pasture and grassland development and afforestation including shelterbelt plantations. During the 7th Plan, an expenditure of Rs. 134.14 cores has been incurred under the Programme upto December, 1989.

(b) An outlay of Rs. 3800 lakhs is proposed for the programme in the State for 1990-91.